

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
GUJARAT POSITRA STEEL COMPANY LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gujarat Positra Steel Company Limited
2.	Date of incorporation of corporate debtor	25-04-2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27100MH2005PLC152813
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 13/198, J. Tata Road, Khetan Bhavan, Churchgate, Mumbai City, Mumbai, Maharashtra, India, 400020.
6.	Insolvency commencement date in respect of corporate debtor	04-12-2025 (Order received on 06-12-2025)
7.	Estimated date of closure of insolvency resolution process	02-06-2026 (180 days from the order dated 04-12-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) – Through its Director –Mr. Mohit Bipinchandra Adatiya IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. Email Id – ipe@npvca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 Process Email Id: cirp.gpscl@npvinsolvency.in
11.	Last date for submission of claims	20-12-2025 (14 days from the receipt of the order dated 06-12-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.gpscl@npvinsolvency.in (b) <u>Not Applicable</u>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court- VI has ordered the commencement of a corporate insolvency resolution process of the Gujarat Positra Steel Company Limited on 04-12-2025 (Order Received on 06-12-2025).

The creditors of Gujarat Positra Steel Company Limited, are hereby called upon to submit their claims with proof on or before **20-12-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.



**IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

Through its Director – Mr. Mohit Bipinchandra Adatiya

Appointed as Interim Resolution Professional

In the Matter of Gujarat Positra Steel Company Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-

23/50021

Date: December

09, 2025

Place: Ahmedabad

Validity of AFA: December 31, 2025

Email for Correspondence - cirp.gpscl@npvinsolvency.in

Dhanvarsha
TRUCAP FINANCE LIMITED
 Registered Office: 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, GST No: 27AAACD9887D1ZC
 Corporate Identity Number: L64920MH1994PLC334457

PUBLIC NOTICE
 This is to inform the customers and public at large that TruCap Finance Limited, a Non-Banking Financial Company, registered with Reserve Bank of India (RBI), having its registered office at 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400 069 ("Company"), is closing its branch office located at Shop No. 18, B-Wing, Devi Darshan CHS Ltd, Bhavani Chowk, Tembi Naka, Thane (West) - 400 601, Maharashtra, ("Branch"). This is to further inform that the outstanding of the entire loan book serviced by this Branch as on date of this publication is NIL and there is no new business being conducted or customers serviced from this Branch. Accordingly, the Branch will be closed with effect from March 08, 2026. Any customers or persons who have any concerns or need clarifications from the Company, can contact the Company by sending an email at contact@trucafinance.com or calling at 1800 210 2100.

For TruCap Finance Limited, Sd/-
 Authorised Signatory
 Date: December 08, 2025

MAHARASHTRA SEAMLESS LTD
 Regd. Office: PIPE NAGAR, VILLAGE SUKELI, N.H.17, B.K.G. ROAD TALUKA ROHA, DISTT- RAIGAD -402126 (MAHARASHTRA)
 CIN - L99999MH1988PLC080545
 Website: www.jindal.com Email: secretarial@mahaseam.com

NOTICE FOR TRANSFER OF SHARES
 Notice is hereby given that pursuant to SEBI Circular No. SEBI/HO/IM/IRSD/MIRSD-PoD/PI/ CIR/2025/97 dated 2nd July, 2025 regarding Special Window for Re-lodgement of Transfer Requests of Physical Shares and other applicable circulars, the Company has received request from the following proposed transferee to transfer the below mentioned securities held in the name(s) of the security holder(s) mentioned there against as detailed below, to his name. These securities were claimed to have been purchased by him and could not be transferred earlier in his favour due to deficiency in the documents/process/or otherwise.

Folio No.	Name(s) of the Holder(s) / Transferee	Security Type and Face Value	Number of Securities	Share Certificate No(s)	Distinctive Nos. From - To	Name(s) of the Transferee(s)
2118	SHAMJI MEHTA / PRASHANI MEHTA	EQUITY 5:-	200	2119	441501 - 441700	NARENDRA JETHSHAI SOLANKI

Any person who has a claim in respect of the above mentioned securities, should lodge such claim with the Company at its Interim Corporate Office at Plot No. 106, Institutional Sector 44, Gurugram-122003 within 30 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed to transfer the securities in favour of the above proposed Transferee only in demat mode, without any further intimation.

for MAHARASHTRA SEAMLESS LIMITED
 Sd/-
 RAM JI NIGAM
 Company Secretary
 Date: 08.12.2025

SBI STATE BANK OF INDIA
 SARB Thane - 11697: Stressed Assets Recovery Branch, 1st Floor, Plot No. A-112, Circle Road No. 22, Wagle Industrial Estate, Thane (West) - 400604
 E-mail: sbi.11697@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is basis" on 29.12.2025.

M/s. Bhairav Realty, Proprietor- Mr. Kishore Otarmal Jain (Borrower) K J Group, Shop No. 7, Zainab Mahal, Khambha Lane, Byculla East, Mumbai - 400027
 M/s. Bhairav Realty, Proprietor- Mr. Kishore Otarmal Jain, Guarantor- Mrs. Sangita Kishor Jain, Bay Castle, S.Y.No.41/2B and 1/1A, Village Nehuli, T.O.Alibaug, Dist. Raigad - 402201
 M/s. Bhairav Realty, Proprietor- Mr. Kishore Otarmal Jain, Guarantor- Mrs. Sangita Kishor Jain, AT Anuj Park, PO Nagothane, DTO Roha, Dist Raigad - 402109.
 M/s. Bhairav Realty, Proprietor- Mr. Kishore Otarmal Jain, Guarantor- Mrs. Sangita Kishor Jain, At Village Warvantane, PO Nagothane, T.O Roha, Dist Raigad - 402109.

Outstanding Dues for Recovery of which Properties/ies are Being Sold
 Rs. 5,19,10,093/- (Rupees Five Crores Nineteen Lakhs Ten Thousand Ninety Three only) as on 05.07.2022 with further interest, incidental expenses, costs, charges to be incurred as per demand notice dated- 05.07.2022.

Property Details. (SBI/20003388413) NA Land Bearing Survey No. 226, Hissa No. 1A, Area admeasuring 0.76 49 HR situated at Pen, Taluka Pen, Dist Raigad, State Maharashtra Pin - 402107 (Owner Kishore Otarmal Jain and Sangita Kishor Jain)
 Reserve Price- Rs. 6,25,00,000/- EMD- Rs. 62,50,000/-
 Possession Status :- (Physical)

Property: EMD Rs. 62,50,000/-
Bid Increment Amount = Rs. 1,00,000/- (Rupees One Lacs Only)

Date and time for submission of request letter of participation / KYC Documents/ Proof of EMD etc., on or before 28.12.2025 up to 5.00 p.m.
Date & Time of e-Auction = Date: 29.12.2025 Time:- From 11.00 a.m. To 3.00 p.m. with unlimited extensions of 10 Minutes each

Date & Time of inspection of the properties: 15.12.2025 from 11.00 A.M. to 3.00 P.M. (Contact = Shri Chandrakumar D Kamble, Authorised Officer, Mob No. 7875551566 & Shri Amit Sathe - Mob. No. 9869576308)

EMD to be transferred/deposited by bidder in his/her/their own wallet provided by M/s MSTC Ltd. On <https://baanknet.com> by means of NEFT

Terms and conditions of the e-auction are as under:
 The auction will be conducted through Bank's approved service M/s. PSB Alliance Ltd at their web portal <https://baanknet.com>.
 The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims/ rights affecting the property prior to submitting their bid. In this regard, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.
 The successful purchasers / bidders are required to deposit remaining amount either through NEFT in the account No. 3104957155, SARB Thane Payment Account (Unit Name), IFSC Code: SBIN0061707 or by way of demand draft drawn in favour of State Bank of India A/c (unit name), SARB THANE, 11697 (Name of the Branch) drawn on any Nationalized or Scheduled Bank.
 For detail terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditors Website
 1 <https://baanknet.com> 2. <http://www.sbi.co.in>

Place : Thane Sd/-
 Date: 06.12.2025 Mr. Chandrakumar D Kamble
 State Bank of India, AUTHORISED OFFICER

NOTICE TO BORROWER
 (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
 Place: Koperkhairne Date: 28-11-2025

To,
 Prasad Kumar Swami, Pradeep Kumar Swami
 Flat No 1002, 10 th floor, Trishul Terraces Annex, Plot No 32 sector 20, Koperkhairne Navi Mumbai 400709

Dear Sirs,
 Re: Credit facilities with our Koperkhairne Branch

We refer to letter no. BOB/ADV/TL/06/59 dated 25.07.2011 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit (Rs.)	Rates of interest	O/s as on 28.11.2025 (inclusive of interest up to 28.11.2025)	Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries)
Term Loan (housing Loan A/c No. 32970600000059)	63,00,000	One year MCLR+SP +0.25	Rs 39,96,151,49/- (ols 304496747 + unapplied int 48509.27 + compound int-2665)	Equitable mortgage of Flat No 1002, 10 th floor Trishul Terraces Annex Plot No 32 sector 20 Koperkhairne Navi Mumbai 400709

- In the letter of acknowledgment of debt dated 03.07.2017 you have acknowledged your liability to the Bank to the tune of Rs. 61,05,902 as on 03.07.2017 (date). The outstanding stands above include further drawings and interest upto 31.07.2025 (date). (Other charges debited to the account are Rs. NIL.
- As you are aware, you have committed defaults in payment of interest on above loans/outstandings for the quarter ended 31.10.2025. You have also defaulted in payment of instalments of term/demand loans which have fallen due for payment on 31.07.2025 and thereafter.
- Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on 16.10.2025 (mention date of classification as NPA) in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.
- Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs 39,96,151,49/- as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
- Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.
- We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business) without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13 (13) of the said Act, is an offence punishable under section 29 of the Act.
- We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/ inviting quotations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,
 Rupesh Kumar
 (Name & Designation)
 Authorised Officer
 Note : This notice supersedes 13 (2) Notice issued on 21.11.2025.

केनरा बँक Canara Bank
 A Government of India Undertaking
 Asset Recovery Management (ARM) II Branch
 A-27, 1st Floor, Hauz Khas, New Delhi - 110016
 Email: cb3038@canarabank.com

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable property mortgaged/hypothecated charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the Canara Bank., will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mentioned dates through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in provider <https://baanknet.com/> (M/s PSB Alliance Pvt. Ltd), (Contact No. 8291220220, Email: Support.BAANKNET@psballiance.com) or Canara Bank's website www.canarabank.com, EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (<https://baanknet.com/>) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.

Sr. No.	Name of the Branch Borrower / Guarantors / Mortgagor Name & Address	DETAILS OF MOVABLE/IMMOVABLE PROPERTY AND STATUS OF POSSESSION	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. Date of Notice	DATE & TIME OF AUCTION (with unlimited extensions of 5 minutes duration each) Last Date & Time of Submission of EMD	The property can be inspected, with Prior Appointment with Authorized Officer & Contact Person
1	Asset Recovery Mangement (ARM-II) Branch Borrowers: M/s Fucon Technologies Ltd. Regd. Office: 71/4, Shivaji Marg, Najafgarh Road, Industrial Area, Moti Nagar New Delhi-110015. Also at: Unit No.310-311, Hub Town Viva, W.E Highway, Jogeshwari (East) Mumbai 400060. Mrs. Gurmeet Verma (Director/Guarantor) W/o Mr. Dhakam Pal Verma JG-3-159A, VikasPuri, New Delhi- 110018	All those Premises being Unit No.310-311, 3rd floor, admeasuring 711 Sq Ft of Carpet area along with Use of 1 Mechanical Car Parking spaces in a Building Known as, Hub Town Viva, (Sale Building No 1) situated at W.E Highway Jogeshwari (East) Mumbai 400060, in the name of M/s Fucon Technologies Ltd. (Subject property is under Physical possession of bank	Rs. 24,71,30,600.05 as on 31.12.2023 plus further interest thereon from 01.01.2024 and other expenses less recovery if any	a. 171.00 Lakh b. 17.10 Lakh c. 1,00,000/- d. 02.12.2025	30.12.2025 between 12:30 p.m. to 01:30 PM 29.12.2025 up to 05.00 p.m.	between 11.00 A.M to 05.00 P.M. Vaibhav Aggarwal (Officer) Mobile No 9811237992 & Manoj Kumar (Authorised officer), Mobile No 826933887

Date : 08.12.2025, Place : New Delhi
 Authorised Officer, Canara Bank

बँक ऑफ बरौदा Bank of Baroda
 Koparkhairne Branch : Plot No.380, Sector No.19 C, Koparkhairne, Opp Gyan Vikas School Navi Mumbai- 400 709. Tel: 022- 27542480
 Email: kopark@bankofbaroda.com, www.bankofbaroda.com

NOTICE TO BORROWER
 (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
 Place: Koperkhairne Date: 28-11-2025

To,
 Prasad Kumar Swami, Pradeep Kumar Swami
 Flat No 1002, 10 th floor, Trishul Terraces Annex, Plot No 32 sector 20, Koperkhairne Navi Mumbai 400709

Dear Sirs,
 Re: Credit facilities with our Koperkhairne Branch

We refer to letter no. BOB/ADV/TL/06/59 dated 25.07.2011 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit (Rs.)	Rates of interest	O/s as on 28.11.2025 (inclusive of interest up to 28.11.2025)	Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries)
Term Loan (housing Loan A/c No. 32970600000059)	63,00,000	One year MCLR+SP +0.25	Rs 39,96,151,49/- (ols 304496747 + unapplied int 48509.27 + compound int-2665)	Equitable mortgage of Flat No 1002, 10 th floor Trishul Terraces Annex Plot No 32 sector 20 Koperkhairne Navi Mumbai 400709

- In the letter of acknowledgment of debt dated 03.07.2017 you have acknowledged your liability to the Bank to the tune of Rs. 61,05,902 as on 03.07.2017 (date). The outstanding stands above include further drawings and interest upto 31.07.2025 (date). (Other charges debited to the account are Rs. NIL.
- As you are aware, you have committed defaults in payment of interest on above loans/outstandings for the quarter ended 31.10.2025. You have also defaulted in payment of instalments of term/demand loans which have fallen due for payment on 31.07.2025 and thereafter.
- Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on 16.10.2025 (mention date of classification as NPA) in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.
- Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs 39,96,151,49/- as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
- Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.
- We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business) without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13 (13) of the said Act, is an offence punishable under section 29 of the Act.
- We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/ inviting quotations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,
 Rupesh Kumar
 (Name & Designation)
 Authorised Officer
 Note : This notice supersedes 13 (2) Notice issued on 21.11.2025.

IndiGrid
 INDIGRID INFRASTRUCTURE TRUST ("IndiGrid")
 (formerly known as India Grid Trust)

(An Infrastructure Investment Trust registered with SEBI vide Registration No. IN/InvIT/16-17/0005)
 Principal Place of Business: Unit No. 101, First Floor, Windsor, Village Kolkalyan, Off CST Road, Vidyanagar Marg, Kalina, Santacruz (East), Mumbai - 400098, Maharashtra, India. Compliance Officer: Mr. Urmit Shah;
 Tel: +91 72084 93885, E-mail: complianceofficer@indigrd.com, Website: www.indigrd.co.in

NOTICE OF POSTAL BALLOT

NOTICE is hereby given to the Unitholders of IndiGrid that pursuant to the provisions of Regulation 22 of the Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014, as amended, (the "InvIT Regulations") and all other applicable Regulations of the InvIT Regulations (including any statutory modifications or amendments or re-enactments thereof for the time being in force) and subject to other applicable laws and regulations, the Investment Manager on behalf of IndiGrid Infrastructure Trust (the "IndiGrid") has sent an e-mail of Postal Ballot Notice ("Notice") dated December 08, 2025 to the Unitholders whose e-mail IDs are registered with the depository participant(s) and for Unitholders whose e-mail addresses are not registered, SMSs, wherever Mobile Numbers are available, being sent by KFinTech for seeking their consent on the following agenda item listed in the said Notice (along with the explanatory statement thereto) through remote e-voting only ("remote e-voting").

S.No.	Particulars
1.	To grant enabling approval for capital raising upto ₹ 2,000 crores

Please note that:

- In compliance with InvIT Regulations, IndiGrid has completed the dispatch of the Notice by electronic means only, on Monday, December 08, 2025, to those Unitholders of IndiGrid whose names appeared in the records of Depository as of Friday, November 28, 2025 ("the cut-off date").
- The Notice is available on the website of IndiGrid: <https://www.indigrd.co.in/>, the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.
- Unitholders holding Units as on the cut-off date, shall have the voting rights on the resolution as set forth in the Notice. The voting rights of Unitholders shall be in proportion to their Units of the Unit capital of the IndiGrid. A person who is not a Unitholder as on the cut-off date shall treat the Notice for information purpose only.
- In compliance with InvIT Regulations, IndiGrid has provided only the remote e-voting facility to its Unitholders, to enable them to cast their votes electronically instead of submitting the Physical Ballot form. For this purpose, Investment Manager on behalf of IndiGrid has entered into an agreement with NSDL for facilitating remote e-voting to enable Unitholders to cast their votes electronically only.
- The detailed procedure and instructions for remote e-voting are enumerated in the Notice. The remote e-voting period commences on Tuesday, December 09, 2025, at 9:00 a.m. (IST) and ends on Monday, December 29, 2025, at 5:00 p.m. (IST). The remote e-voting module shall be disabled for voting thereafter. Once the votes on resolution(s) are cast by the Unitholders, the Unitholders shall not be allowed to change it subsequently.
- The Board of Directors of Investment Manager has appointed Mr. B Narasimhan failing him, Mr. K Venkataraman, Practicing Company Secretaries, to act as the Scrutinizer to scrutinize the Postal Ballot voting process (remote e-voting) in a fair and transparent manner.
- The Result of the Postal Ballot will be announced on or before Tuesday, December 30, 2025 and shall be placed on the website of the IndiGrid at www.indigrd.co.in and NSDL at www.evoting.nsdl.com and shall also be communicated to BSE Limited and National Stock Exchange of India Limited, where Units of IndiGrid are listed.
- In case of any queries/grievances pertaining to remote e-voting you may refer to the Frequently Asked Questions (FAQs) for Unitholders and e-voting user manual for Unitholders available in the download section of www.evoting.nsdl.com or call on the toll-free number: 1800 1020 990/ 1800 224 430 or send a request at evoting@nsdl.co.in.

For IndiGrid Infrastructure Trust
 By Order of the Board
 IndiGrid Investment Managers Limited
 (as the Investment Manager to IndiGrid Infrastructure Trust)
 Sd/-
 Urmit Shah
 Company Secretary & Compliance Officer

Mumbai, December 08, 2025

NOTICE
 (Tata Motors Limited)
 Registered Office: Bombay House, 24, Horni Mody Street, Fort, Mumbai - 400001, Maharashtra, India

NOTICE is hereby given that the certificates for the undermentioned securities of the Company have been lost/misplaced and the holders of the said securities have applied to the Company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificates without further intimation.

Name of Joint Holders: Jitendra Pratap & Meena Pratap
 Kind of Securities and Face Value: Equity Shares with FV of Rs. 2/-
 Number of Securities: 830 Equity Shares
 Distinctive Numbers: 39098461 to 39099290
 Name of Applicants: Jitendra Pratap & Meena Pratap
 Place: Indore
 Date: 04/12/2025

CORRECTION NOTICE
 On page No. 5 of Financial Express Newspaper, Mumbai Edition dated 08.12.2025, the Insolvency Petition No. 6 of 2025 should be read in stead of Insolvency Petition No. 14 of 2024.

Sd/-
 INSOLVENCY REGISTRAR,
 HIGH COURT, BOMBAY

Edelweiss ECL FINANCE LIMITED
 Registered Office: Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kirof Road, Kurla (West), Mumbai - 400070.

E-AUCTION STATUTORY 15 DAYS SALE NOTICE
 Sale by E-Auction under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and The Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to borrower and guarantor that below mentioned property will be sold on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for the recovery of Rs. 69,22,195.78 (Rupees Sixty-Nine Lakhs Twenty-Two Thousand One Hundred Ninety-Five and Seventy-Eight Paise Only) with respect to loan account bearing Loan Account Numbers LKOHBS000095568 as on 13 December 2023 + further interest thereon + Legal Expenses till the recovery of loan dues. The said property is mortgaged by TANISHAK TRANSPORT SERVICE, MANOJ VAISHISTHUMI THAKUR and PINKI MANOJKUMAR THAKUR to ECL Finance Limited for the loan availed by them. The secured creditor is having physical possession of the below-mentioned Secured Asset.

Description of the secured Asset	Reserve Price and EMD	Date & Time of Auction	Date & Time of the Inspection
Schedule Of The Property: Flat No.304, An Admeasuring 460 Sq.Ft. Built-Up Area On 3rd Floor, In The Building Known As Bewitching Apartment Co-Operative Housing Society Limited, Mini Land, Tank Road, Bandpada (West), Mumbai- 400078. On The Plot Being City Survey No.150, 167(Part), 168 (Part), C.T.S. No. 413 (Part) A.No.21, And Plot No.41, In The Village Kanjur Taluka Kurla, Within The Registration District And Sub-District Of Mumbai City And Mumbai Suburban.	Rs. 62,50,000/- (Rupees Sixty-Two Lakh Fifty Thousand Only) 10% Earnest Money Deposit Rs. 6,25,000/- (Rupees Six Lakh Twenty Five Thousand Only)	30-12-2025 Between 11:00 AM to 11:00 AM to 12:00 PM to Noon (With 5 Minutes unlimited auto Extensions)	26-12-2025 between 11:00 AM to 4:00 PM

Note: 1) The auction sale will be conducted online through the website <https://sarfaesi.auctiontiger.net> and Only those bidders holding valid Email, ID PROOF & PHOTO PROOF, PAN CARD and have duly remitted payment of EMD through DEMAND DRAFT/ NEFT/RTGS shall be eligible to participate in this "online e-Auction". 2) The intending bidders have to submit their EMD by way of remittance by DEMAND DRAFT / RTGS/NEFT to: Beneficiary Name: ECL Finance Limited. 3) Bank Name: State Bank of India 4) Account Holder Name: ECL FINANCE LIMITED, Bank Account No. -3892201620, [SARFAESI- Auction, (ECL Finance Limited), IFSC Code: SBIN00038385] Last date for submission of online application BID form along with EMD is 29-12-2025 till 4:00 PM only. 6) For detailed terms and condition of the sale, please visit the website <https://sarfaesi.auctiontiger.net> or please contact on the Mr. Maulik Shrivasthi Ph. +91 9173528277, Help Line e-mail ID: Support@auctiontiger.net. Mobile No. +91 9867354324, +919819204223

Date : 09.12.2025 Sd/-(Authorized Officer),
 Place: Mumbai For ECL Finance Limited

3rd E-AUCTION SALE NOTICE
SUPREME VASAI BHIWANDI TOLLWAYS PRIVATE LIMITED- IN LIQUIDATION UNDER IBC
 (CIN No. U45200HR2013PRTC048979)

Registered Office at: 510, 5th Floor, ABW Tower, IFFCO Chowk, M.G.Road, Gurgaon, Haryana-122002

Notice to General Public that Liquidator of Supreme Vasai Bhiwandi Tollways Private Limited - In Liquidation under IBC, 2016 having registered office at 510, 5th Floor, ABW Tower, IFFCO Chowk, M.G.Road, Gurgaon, Haryana-122002 appointed vide order dated 17.07.2025 in IA (IBC) (Liq.)/2/Ch/2025 in CP (IB) No. 442/Chd/Hry/2019 (Admitted) by Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC, 2016) hereby under the authority and approval of the SCC in 6th SCC Meeting held on 08.12.2025, hereby invites, Eligible Bidder(s) for participation in E-auction Sale of the Assets of Supreme Vasai Bhiwandi Tollways Private Limited (Corporate Debtor) i.e Toll at Chincholi - Kaman - Anjurpata to Mankoli Road M.S.H. No. 4* 26425 in Taluka, Bhiwandi District, Thane (0/000 to 26425 km stretch.) under "Build-Operate-Transfer" (BOT) basis i.e. Maludi Toll Plaza, Distt. Thane, State of Maharashtra and other machinery and/or equipment including Electronic Fastag Equipment's installed/lying thereon, listed herein, on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as per the E-auction schedule stated herein and E-auction time line as per the detailed terms, conditions & process listed in E-auction Process Document which can be downloaded from <https://ibbi.baanknet.com/> or can be obtained by sending an email to liquidator.supremevasai@gmail.com.

Description of Assets of the corporate debtor	Date and Time of E-Auction	Reserve Price (in INR)	Earnest Money Deposit (10 % of Reserve Price (in INR) & Submission Deadline	Bid Incremental Value (in INR)
Sale of the Assets of the Supreme Vasai Bhiwandi Tollways Private Limited (Corporate Debtor) i.e Toll at Chincholi - Kaman - Anjurpata to Mankoli Road M.S.H. No. 4* 26425 in Taluka, Bhiwandi District, Thane (0/000 to 26425 km stretch.) under "Build-Operate-Transfer" (BOT) basis i.e. Maludi Toll Plaza, Distt. Thane, State of Maharashtra and other machinery and/or equipment including Electronic Fastag Equipment's installed/lying thereon, listed herein, on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as per the E-auction schedule stated herein and E-auction time line as per the detailed terms, conditions & process listed in E-auction Process Document which can be downloaded from https://ibbi.baanknet.com/ or can be obtained by sending an email to liquidator.supremevasai@gmail.com.	Date of E-auction is 09.01.2026 And E-auction Time: 11:00 a.m to 03:30 p.m (with unlimited extension of 5 minutes each)	Rs. 56,00,00,000/- (Rupees Fifty Six Crores only)	Rs. 5,60,00,000/- (Rupees Five Crores Sixty Lacs only)	Rs. 15,00,000/- (Rupees Fifteen Lacs only)

Note: "Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, if any etc. No representation as to warranties and indemnities shall be made with or against the Liquidator.
Important Notes.
 1. The Sale of assets of the corporate debtor as listed herein above through E-Auction will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" and subject to provisions of the Insolvency and Bankruptcy Code, 2016 (IBC) and IBBI (Liquidation Process) Regulations, 2016 (Liquidation Regulations) duly amended from time to time.
 2. The Complete E-Auction Process Document containing Descriptions of the Assets of the corporate debtor as per Annexure -6 and other relevant documents and General Terms and Conditions of online auction sale are/shall be available or made available on website <https://ibbi.baanknet.com>.
 3. Interested bidder(s) is/are required to submit requisite documents and deposit EMD amount on <https://ibbi.baanknet.com> by logging into the portal as buyer and also required to submit the eligibility document in the same portal by going through the guidelines. For assistance, the bidders may reach out to Baanknet Helpline Ph. No.: +91 8291220220.
 4. Interested bidder(s) shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the <https://ibbi.baanknet.com> portal. Upon the successful conclusion of the auction, the EMD amount of the highest bidder will be transferred to the Liquidation account of Corporate Debtor maintained by the Liquidator.
 5. As per the provisions of the Liquidation Regulations, as amended, all interested bidder(s) is/ are required to submit an Affidavit that they do not suffer from any ineligibility under 29A of the IBC to the extent applicable and if found ineligible at any stage, the Earnest Money Deposit shall be forfeited by the Liquidator under IBC.
 6. The Successful Bidder shall provide balance sale consideration within 30 days from the date of issuance of Letter of Intent by the Liquidator. Payments made after 30 days but before 90 days shall attract interest as per the Liquidation Regulations. The sale shall be cancelled, if, the payment is not received within 90 days from the date of Letter of Intent.
 7. The Stakeholders Consultation Committee ("SCC") of the corporate debtor has taken a decision not to extend the aforesaid timeline under Regulation 31A(1)(h) of the Liquidation Regulations.
 8. The Liquidator reserves the right to amend the key terms of the sale process including timelines to the extent permissible under the applicable law and giving notice of the same (at the earliest) to the Bidder(s) by issuing a notice on the IBBI website or E-Auction Platform, which may please be noted.

Sd/-
 Sanjay Kumar Aggarwal, Liquidator of
 Supreme Vasai Bhiwandi Tollways Private Limited-In Liquidation under IBC
 IBBI Registration No. IBBI/IPA-002/IP-N01/26/2017-2018/10295
 IBBI Registered Address: C-20, Block-C, Wave Estate, Sector 85, SAS Nagar Mohali, Punjab -160 055, Email: liquidator.supremevasai@gmail.com

Dated: 8th day of December, 2025
 Place: S A S Nagar, Mohali

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GUJARAT POSITRA STEEL COMPANY LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Gujarat Positra
-----------------------------	-----------------

